

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE
APEEAL NO. 34 OF 2020**

Tanaji Balasaheb Gambhire

...Appellant

Versus

Chief Secretary, Govt. of Maharashtra & Ors.

...Respondents

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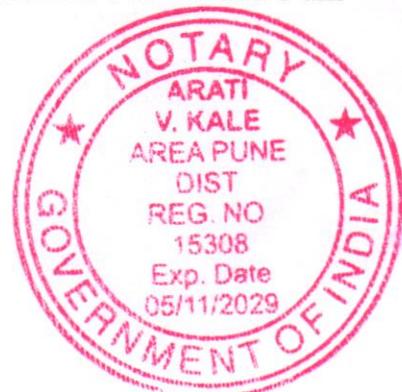
Versus

Chief Secretary, Govt. of Maharashtra & Ors. ...Respondents

**AFFIDAVIT IN REPLY TO THE CAPTIONED APPEAL ON
BEHALF OF RESPONDENT NO. 10**

I, Atul Jaiprakash Goel, the Director, of Goel Ganga Heights Pvt. Ltd. (Previously known as Goel Ganga India Pvt. Ltd), having my office address at San Mahu Complex, 3rd floor, Opposite Poona Club, Pune – 411001, do solemnly state on oath and affirm as under:-

1. I am the Authorised Signatory of Respondent No. 10, M/s. Goel Ganga India Private Limited, which is now demerged into *inter alia* the resulting company Goel Ganga Heights Pvt. Ltd., having my office address as mentioned above. I have gone through the captioned Appeal and the documents filed along with the captioned Appeal by the Appellant. I am familiar with the facts of the case from office records available with Respondent No. 10 and I am



competent to depose to the facts in this Affidavit-in-Reply (the “Reply”).

2. I am filing the Reply for the purpose of opposing the Appeal and opposing the grant of any relief(s) as prayed for by the Appellant against this Respondent No. 10. I crave leave of this Hon’ble Tribunal to file further affidavits(s), if circumstances so warrant.
3. At the outset, I deny all allegations, contentions, and submissions made in the Appeal, which are contrary to or inconsistent with what is stated in the Reply. Further, I oppose the reliefs prayed for in the Appeal against Respondent No.10. None of the allegations, contentions, or submissions in the Appeal which have not been specifically dealt with or denied by me, should be deemed to be admitted for want of specific traverse. Each ground, contention, averment, and/or pleading which is being taken by this Respondent No. 10 are without prejudice to each other and are to be read independently of each other.

BRIEF BACKGROUND:

4. Respondent No. 10 is a company primarily engaged in the business of construction and development of real estate business. Respondent No. 10, i.e., M/s. Goel Ganga India Private Limited as



arraigned herein, was the owner of plot admeasuring 41,000 square meters at Survey No. 22/2, Village Kharadi, Pune, Taluka Haveli, District Pune (“**said plot**”). M/s. Goel Ganga India Private Limited decided to reorganize and segregate various commercial projects of the said company. On 3rd June 2025, M/s. Goel Ganga India Private Limited was demerged under the provisions of the Companies Act, 2013 into separate entities, one of them being the present Respondent No. 10, Goel Ganga Heights Private Limited.

5. The Appellant, by way of the present Appeal, is *inter alia* challenging the Environment Clearance dated 31st March 2020 (“**Impugned EC**”) granted to Respondent No. 10 for the project ‘Ganga Altus’ situated at Survey No. 22/2, Plot-B1, Village Kharadi, Pune, Taluka Haveli, District Pune (“**said Project**”).

PRELIMINARY OBJECTIONS:

Barred by Limitation

6. I say that the captioned Appeal is barred by limitation. The Appellant has filed the captioned Appeal under Section 16 of the National Green Tribunal Act, 2010 (“**NGT Act**”) which specifically prohibits the entertainment of any appeal under Section 16 that is filed beyond a period of thirty (30) days. Further, the proviso of



Section 16 of the NGT Act provides that an appeal may be allowed to be filed after the period of thirty (30) days for a further period not exceeding sixty (60) days only if sufficient cause is shown by the Appellant from being prevented from filing it within thirty (30) days.

7. I say that the limitation period for invoking the appellate jurisdiction of the Hon'ble Tribunal is, therefore, only thirty (30) days from the date on which the order or decision or direction or determination is communicated to the Appellant and is extendable to a further period of sixty (60) days only if the Appellant is able to prove that the Appellant was prevented by sufficient cause from filing the appeal.

8. In the present case, the Impugned Environment Clearance was issued on 31st March 2020 ("**Impugned EC**"), and the captioned Appeal was filed only on 30th July 2020. The Appellant has also filed an Interim Application along with the captioned Appeal seeking condonation of delay for filing the captioned Appeal beyond the limitation period wherein the Appellant has admitted that there is delay in filing the present Appeal due to the coronavirus pandemic. Therefore, by the Appellant's own admission, the



captioned Appeal has been filed beyond the period of limitation. On 24th May 2021, this Hon'ble Tribunal considered the appeal without deciding the IA for delay condonation filed by the Appellant. On 4th May 2022, this Hon'ble Tribunal passed Judgment and Order erroneously allowing the present Appeal and imposing an exorbitant penalty of Rs. 15 Crore on Respondent No. 10. On 21st March 2025, the Hon'ble Supreme Court in Civil Appeal No. 2771 of 2025 set aside the Judgment and Order dated 4th May 2022 passed by this Hon'ble Tribunal and restored the present Appeal to the file of this Hon'ble Tribunal. Therefore, the IA for condonation of delay filed by the Appellant ought to be decided before going into the merits of the matter and the Appeal ought to be dismissed as barred by limitation.

Jurisdiction of NGT confined to Acts mentioned in Schedule-I

9. Respondent No. 10 submits that the Appellant has sought to raise several baseless allegations regarding violation of Development Control Regulations (“DCR”), violation of the non-agricultural permission granted to Respondent No. 10, violation of orders passed by Civil Court. The Appellant has also alleged that there is discrepancies in the area statement of the subject project and attributed it to the present Respondent No. 10. It is submitted that



this Hon'ble Tribunal ought not to entertain any of these allegations as it does not fall under the ambit of this Hon'ble National Green Tribunal ("NGT"). It is well-settled principle of law that the NGT being a creation of the National Green Tribunal Act, 2010 ("NGT Act") is bound by the same. The NGT Act, more particularly, Schedule-I of the NGT Act, lists the acts with respect to which the Hon'ble NGT has jurisdiction. It is pertinent to note that the aforesaid allegations made by the Appellant do not fall within the ambit of Schedule-I of the NGT Act. Therefore, this Hon'ble Tribunal ought not to entertain the present Appeal as the Appellant should have approached an appropriate forum for agitating the alleged issued raised in the present Appeal. On this ground alone, the Appeal ought to be dismissed.

Plurality of Remedies

10. The present Appeal is contrary to the provisions of Rule 14 of the NGT (Practice and Procedure) Rules, 2011 ("NGT Rules") which provides that an Appeal filed before this Hon'ble Tribunal shall be based upon a single cause of action and may seek more than one relief only in the event that such reliefs are consequential to each one another in relation to that single cause of action. Rule 14 of the NGT Rules is reproduced hereinbelow for ease of reference:



“14. Plural remedies - An application or appeal, as the case may be, shall be based upon a single cause of action and may seek one or more relief provided that they are consequential to one another.”

11.A bare perusal of the captioned Appeal clearly reveals that the Appellant has pleaded multiple causes of action such as alleged violation of the impugned EC, allegedly not obtaining Consent to Establish from Maharashtra Pollution Control Board (“MPCB”), allegations of negligence against the government officers, etc., all of which are distinct and plural causes of action which would give rise to different and distinct remedies under the relevant law in each case, in the event there existed any veracity in such contentions. The reliefs sought by the Appellant through the present Appeal are based on multiple causes of action which is clearly impermissible under the NGT Act and the rules framed thereunder. This Hon’ble Tribunal in various judgments has consistently held that any Appeal or Application, based on multiple causes of action is not maintainable before this Hon’ble Tribunal in view of the operation of Rule 14 of the NGT Rules. Therefore, the present Appeal ought to be dismissed on this ground.



No locus standi to file the captioned Appeal

12. Respondent No. 10 submits that this Hon'ble Tribunal ought not to entertain the captioned Appeal as it is devoid of locus standi necessary to invoke the jurisdiction of this Hon'ble Tribunal. The Appellant does not reside anywhere close to the project site as is evident from the cause title of the captioned Appeal.

13. It is a well-settled principle of law that a stranger cannot be permitted to interfere in any proceedings unless he satisfies the Court/ Tribunal that he is an affected and/ or aggrieved party. Section 16 of the NGT Act starts with the opening words "*Any person aggrieved by...*" can approach this Hon'ble Tribunal invoking its appellate jurisdiction. A bare perusal of the captioned Appeal would show that the Appellant is not an "aggrieved person" for the purpose of Section 16 of the NGT Act nor has the Appellant given any cogent reasons to substantiate that the Appellant is an aggrieved person.

14. It is also pertinent to note that the Appellant being disgruntled after having partially lost a consumer case against the present Respondent No. 10, has been continuously filing false cases relating to technical environment norms against Respondent No. 10 by



misrepresenting facts. The present *lis* is another in line of many. The motives, methods, and means employed by the Appellant are highly questionable and require thorough inquiry and investigation as the present Appeal is a clear case of malafide abuse of process.

ON MERITS:

Environment Clearance obtained in accordance with law

15. In the year 2008-2009, Respondent No. 10 purchased of plot of land admeasuring 41,000 square meters at Survey No. 22/2, Village Kharadi, Pune, Taluka Haveli, District Pune (“**said plot**”). Initially, Respondent No. 10 decided to construct a “Hotel and Office Building” project on the same. On 19th September 2008, Respondent No. 10 was granted an Environment Clearance (“**EC**”) for a plot area of 20,072 sq. mts. with BUA of 38,586 sq. mts. However, with passage of time, the Respondent No. 10 decided not to implement the “*Hotel and Office Building*” project and thus, the project as it stood was abandoned.

16. On 22nd March 2011 which was thereafter amended on 27th July 2011, Respondent No. 10 sought sub-division of the original plot into Plot-A (11,431.54 sq. mts.) and Plot-B (18,427.87 sq. mts.) under the “Rules for Sub-division land & layout” of the



Development Control Rules for Pune Municipal Corporation ('PMC') with two public roads of 30 mts. and 45 mts. cut out from the original plot. Accordingly, the original plot was divided into Plot A, Plot B, 30 meters DP Road, 45 meters DP Road, in the following way:

Sr. No.	Name of subdivided area	Area (in sq. mtrs.)
1.	Plot A	11,431.54
2.	Plot B	18,427.87
3.	45 meters DP Road	3,576.37
4.	30 meters DP Road	7,564.22
	Total	41,000.00

17. Due to DP road admeasuring 30 mtrs. passing through the project as it stood, the said plot was divided into Plot-A and Plot-B, and Plot-B was further divided into Plot-B1 and Plot-B2.

PLOT-A – GANGAARCADIA

18. On 10th May 2011, on Plot-A, Respondent No. 10 decided to construct a new Residential Project viz. "Ganga Arcadia". This project had nothing to do with the earlier "Hotel and Office Building" project, which stood abandoned and unimplemented.

19. Accordingly, in 2011, Respondent No. 10 applied for a new Layout Plan, which was duly sanctioned by the Pune Municipal Corporation ("PMC") for 11,431.54 sq. mts. As the total



construction envisaged for Ganga Arcadia was under 20,000 sq. mtrs., there was no requirement of obtaining EC for the project as per the Environment Impact Assessment (“EIA”) Notification 2006. Accordingly, the project was accorded the following permissions enumerated below:

Sr. No.	Date	Particulars
1.	21.09.2011	Layout sanctioned Vide CC/2171/11 in respect of Plot A.
2.	07.05.2012	Layout Sanctioned and Building Permission No.CC/0374/12 dated 07/05/2012 granted by PMC in respect of Plot A.
3.	06.07.2012	Plinth Check Certificate No. PCC/0369/13 dated 06/07/2013 in respect of Building B situated on Plot A
4.	30.07.2013	Layout Sanctioned and Building Permission No.CC/1388/13 dated 30/07/2013 granted by PMC in respect of Building B and C on Plot A
5.	03.09.2013	Plinth Check Certificate No. PCC/0602/13 dated 03/09/2013 issued by PMC in respect of Building C on Plot A
6.	21.08.2015	Occupation Certificate in part from PMC dated 21.08.2015 for building B on Plot A
7.	06.10.2015	Building Permission No.CC/2080/15 dated 06/10/2015 granted by PMC in respect of Building B and C on Plot A.
8.	31.10.2015	Occupation Certificate in part granted from PMC dated 31.10.2015 for building B on Plot A which are as per layout sanctioned plan and building permission No.CC/2080/15 dated 06/10/2015
9.	28.06.2017	Part Occupancy Certificate dated 28.06.2017 in respect of Building C on Plot A as per building permission CC/2080/15 dated 06.10.2015



10.		Buildings 'B' and 'C' on Plot-A were completed and handed over to the owners.
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20. On 28th June 2017, Respondent No. 10 made further application *vide* letter to PMC for further occupancy certificate of Ganga Arcadia upon which PMC informed the Respondent No. 10 that the total BUA had exceeded 20,000 sq. mts. Accordingly, the said Occupancy Certificate was not granted to Respondent No. 10. Since then, Respondent No. 10 stopped work on Building 'A' on Plot-A awaiting required permissions. At this point only excavation had been carried out for the said Building 'A'. The PMC further granted full potential layout sanctions dated 22.10.2018 and 30.04.2021 to Respondent No. 10 with a condition that Respondent No. 10 will start work after getting EC.

21. In 2017, on completion of two out of three buildings, PMC informed Respondent No. 10 that the 20,000 sq. mts. threshold had been exhausted, and further construction could not go on without an EC. Accordingly, on 01.09.2017, Respondent No. 10 made an application for grant of EC under the Notification dated 14th March 2017 issued by MoEF&CC.



22. On 28th December 2017, in the meantime, a check was conducted by MoEF&CC on Plot-B, and it was found that no construction had been carried out by the Respondent No. 10 on the said plot. In fact, only a temporary shed for site office and for watchmen was found on the plot.

23. On 11th April 2018, a fresh application was made by Respondent No. 10 in relation to construction on Plot-A to Respondent No. 3-SEIAA under the extended scheme for regularization of constructions *vide* GoM Guidelines dated 3rd April 2018. Along with this application, the Respondent No. 10 also filed an *“Ecological damage and economic benefit derived due to violation and remediation plan and natural and community resource augmentation plan”*.

24. On 30th January 2022, Respondent No. 10 applied to the MPCB for Consent to Establish in respect of construction of Ganga Arcadia Project on Plot-A. Accordingly, on 11th January 2024, MPCB has issued Consent to Establish for the construction of Ganga Arcadia Project on Plot-A.

25. On 18th January 2023, Respondent No. 3-State Environment Impact Assessment Authority (“SEIAA”) was pleased to grant EC to the



project of Ganga Arcadia on Plot-A of the said plot subject to terms and conditions stipulated therein. It is pertinent to note herein that the project of Ganga Arcadia has no causal connection to the project assailed in the present Appeal and the said EC dated 18th January 2023 issued for the project of Ganga Arcadia is not under challenge in the present Appeal. It is submitted that the Appellant has attempted to mislead this Hon'ble Tribunal by mixing up the facts of Ganga Arcadia and Ganga Altus which are two separate projects.

PLOT-B1 – GANGA ALTUS

26. I say that Respondent No. 10 sought segregation of Plot B into two parts (hereinafter referred to as 'Plot-B' and 'Plot-B1'). Once segregated, Plot-B was sold to a third party. The said segregation was allowed by PMC on 6th August 2019, in the following manner:

Sr. No.	Name of subdivided area of Plot B	Area (sq. mts.)
1.	Plot B1	13,652.45
2.	Plot B	4,775.45
	Total	18,427.87

27. On 23rd December 2019, post the above segregation, the Respondent No. 10 applied for permission for construction on the above Plot-B1 (admeasuring 13,652 sq. 38 mts.) of a residential project named "Ganga Altus" situated at Survey No. 22/2, Plot-B1,



Village Kharadi, Pune, Taluka Haveli, District Pune with a total BUA of 54,822 sq. mts. ("**said Project**").



28. On 11th February 2020, pursuant to the above approval of the Layout Plans of said project, "Ganga Altus", Respondent No. 10 made an Application for prior Environment Clearance for the said project. Hereto annexed and marked as "**Exhibit-A**" is a copy of EC Application dated 11th February 2020.

29. On 7th March 2020, the said project was considered by Respondent No. 4-State Expert Appraisal Committee-III ("**SEAC-III**") in its 106th meeting and after due deliberation, Respondent No. 4 decided to recommend the said project for grant of EC to Respondent No. 3- SEIAA. Hereto annexed and marked as "**Exhibit-B**" is a copy of relevant portion of 160th minutes of meeting of SEAC-III dated 7th March 2020.

30. On 16th March 2020, Respondent No. 3-SEIAA considered the said project in its 197th meeting and after careful consideration was pleased to grant impugned Environment Clearance for the said project of Ganga Altus subject to the terms and conditions stipulated therein. Hereto annexed and marked as "**Exhibit-C**" is a copy of

relevant portion of the 197th minutes of meeting of Respondent No. 3-SEIAA dated 16th March 2020.

31. On 31st March 2020, the Respondent No. 3-SEIAA issued the Impugned Environment Clearance for the said project of Ganga Altus subject to the terms and conditions stipulated therein. Hereto annexed and marked as "Exhibit-D" is a copy of Impugned EC dated 31st March 2020.

32. Thereafter, on 30th July 2020, the Appellant filed the present Appeal No. 34 of 2020 challenging the Impugned EC dated 31st March 2020 granted by Respondent No. 3-SEIAA for the said project of Ganga Altus situated in Plot-B1 out of the said plot. It is pertinent to note that the Appellant herein has falsely represented facts relating to Plot-A and has erroneously mixed them up with facts of the Plot-B1 of the said plot. It is submitted that projects "Ganga Arcadia" and "Ganga Altus" have nothing to do with each other.

33. On 4th April 2020, Respondent No. 10 applied for the Consent to Establish (CTE) for the construction on Plot B1. On 2nd December 2020, MPCB issued Consent to Establish (CTE) to the Respondent No. 10 for the same. Hereto annexed and marked as "Exhibit-E" is



a copy of Consent to Establish (CTE) dated 2nd December 2020 issued by MPCB for said project on Plot-B1.

34. On 5th April 2021, PMC sanctioned a revised Layout Plan to the Respondent No. 10 for construction of the said project on Plot-B1. The Respondent No. 10 was allowed to further use the FAR allowed on the said plot. However, this permission was granted subject to a revised EC.

35. On 24th May 2021, this Hon'ble Tribunal passed an Order in the present Appeal constituting a Committee of MoEF&CC, CPCB, and MPCB ("**Joint Committee**") to look into the allegations of the Appellant and suggest a remedial action plan including quantum of compensation to be recovered in the matter. Pertinently, even though the Appellant was directed to serve copy of the Appeal on MOEF&CC, CPCB, SEIAA, SPCB, no notice was issued to Respondent No. 10.

36. On 3rd December 2021, the Joint Committee constituted in the present matter submitted its report that *inter alia* gave a finding that the Joint Committee did not find any violation in respect to the Impugned Environmental Clearance dated 31st March 2020. However, the Joint Committee gave its report suggesting imposition



of a penalty only in relation to construction on Plot-A even though the same had no causal connection to the said project and suggested that environment compensation ought to be levied on the Respondent No. 10.

37. It is submitted that there was need for further expansion of the said project due to change in planning and usage. Accordingly, on 13th December 2021, Respondent No. 10 made an application for expansion of Environmental Clearance in respect of proposed expansion of Ganga Altus project being undertaken on Plot -B1 from 54822.15 sq. mtrs. to 67,298.78 sq. mtrs.

38. On 4th May 2022, this Hon'ble Tribunal passed Judgment and Order wherein this Hon'ble Tribunal erroneously allowed the present Appeal without even issuing notice to the Respondent No. 10 and imposed an exorbitant penalty of Rs. 15 Crore on Respondent No. 10, without any basis or computation and in complete derogation of the principles of natural justice. This Hon'ble Tribunal adopted the erroneous findings of the Joint Committee constituted in the matter to hold that Respondent No. 10 has proceeded to construct the project without a valid EC, in complete ignorance of the fact that the Impugned EC dated 31st March 2020 has been validly obtained



and no fault has been found even by the Joint Committee in respect of EC dated 31st March 2020.

39. Aggrieved by the Judgment and Order dated 4th May 2022 passed by this Hon'ble Tribunal in the present Appeal, Respondent No. 10 filed Civil Appeal No. 2771 of 2025 before the Hon'ble Supreme Court.

40. On 16th-17th June 2022, Respondent No. 4-SEAC-III considered Respondent No. 10's application of further EC for expansion of the said project and thereafter, recommended the same to Respondent No. 3-SEIAA. On 27th July 2022, Respondent No. 3-SEIAA considered the project for further EC in its 246th meeting and after careful consideration was pleased to grant Environment Clearance for further expansion of the said project subject to the terms and conditions stipulated therein.

41. On 30th July 2022, Respondent No. 3-SEIAA issued the Environment Clearance for the further expansion of the said project of Ganga Altus subject to terms and conditions stipulated therein. It is submitted that the Impugned EC has been superseded by the EC dated 30th July 2022. The said EC has not been challenged and is subsisting in accordance with law. Hereto annexed and marked as



“**Exhibit-F**” is a copy of EC dated 30th July 2022 for expansion of the said project.

42. On 2nd January 2023, Consent to Establish dated 2nd December 2020 was revised for a total BUA of 67298.78 sq. mts. on as per EC granted dated 30th July 2022 and issued by MPCB. Hereto annexed and marked as “**Exhibit-G**” is a copy of Consent to Establish dated 2nd January 2023 issued by MPCB.

43. On 19th May 2022 and 30th May 2022, the Respondent No. 10 deposited a sum of Rs. 15 crores in accordance with the Judgment and Order dated 4th May 2022 under protest and without prejudice to the rights and contentions of the Respondent No. 10. Hereto annexed and marked as “**Exhibit-H**” is a copy of letter dated 19th May 2022 and 30th May 2022 showing the payment made under protest.

44. On 22nd January 2024, Respondent No. 10 apprised the Hon’ble Supreme Court during the hearing of the Civil Appeal No. 2771 of 2025 that without prejudice to the rights and contentions of the Respondent No. 10, Respondent No. 10 had deposited an amount of Rs. 15 crores. Hereto annexed and marked as “**Exhibit-I**” is a



copy of Order dated 22nd January 2024 passed in Civil Appeal No. 2771 of 2025.

45. On 21st March 2025, the Hon'ble Supreme Court in Civil Appeal No. 2771 of 2025 set aside the Judgment and Order dated 4th May 2022 passed by this Hon'ble Tribunal and restored the present Appeal to the file of this Hon'ble Tribunal. Hereto annexed and marked as "**Exhibit-J**" is a copy of the Order dated 21st March 2025 passed in CA No. 2771 of 2025.

46. The Appellant has erroneously alleged that the Impugned EC is an *ex post facto* EC which is factually incorrect as clearly demonstrated hereinabove. It is reiterated that the Appellant herein has falsely represented facts relating to Plot-A and has erroneously mixed them up with facts of the Plot-B1 of the said plot. It is submitted that projects "Ganga Arcadia" and "Ganga Altus" have nothing to do with each other.

47. It is also pertinent to note that the Appellant has made various false allegations against Respondent No. 10 in respect of construction carried on by Respondent No. 10 in Plot-A going beyond the scope of challenge to EC and which is not the scope of challenge of the present Appeal. The Appellant has malafidely misrepresented facts



so as to falsely claim that the project on Plot-A was constructed in violation of the EC dated 19th September 2008 which had been granted to Respondent No. 10 for the abandoned project of “Hotel and Office Building”, and which has no causal connection to the impugned EC. Therefore, the allegations as against construction being carried out without valid permissions, including Consent to Establish and that the same is in violation of EC dated 19th August 2008 or without obtaining any Consent from MPCB is unwarranted and without any merits.

48.I say that the Impugned EC as well as the subsequent EC granted for the said project has been obtained by following due procedure of law and there is no infirmity as regards the same.

Other development permissions obtained by Respondent No. 10:

49.I say that all necessary permissions and clearances have been obtained by Respondent No. 10 as regards the said project situated in Plot-B1 and the same are valid and subsisting as on date.

Sr. No.	Date	Particulars
1.	23.06.2019	Layout Sanctioned No. DPO/CC/2219/19 granted by PMC.
2.	23.03.2020	Building Permission. No. CC/3234/19 for total FSI of 11,342.29 sq.m.



3.	31.03.2020	EC granted by SEIAA for total BUA of 54,822.15 sq. mtrs.
4.	02.12.2020	MPCB issued Consent to Establish for total built-up area of 67,703.05 sq.m.
5.	20.01.2021	Plinth Check Certificate No. PCC/0626/20 As per Building Permission No.CC/3234/19 dated 23/03/2020 granted by PMC.
6.	05.04.2021	Layout Sanctioned No. DPO/CC/0020/2021 for Building D, E and F.
7.	03.11.2021	Amendment in CTE dated 02/12/2020 granted by MPCB vide amended CTE 03/11/2021 for a total built up area of 54,822.15 sq. m.
8.	30.07.2022	EC for expansion of EC dated 31.03.2020 granted by SEIAA, Maharashtra.
9.	02.01.2023	Revised CTE for a total BUA of 67,298.78 sq. mts. on as per EC granted dated 30.07.2022.
10.	08.08.2023	Part Occupancy Certificate issued by PMC in respect of shops in Building No. D, E, F on Plot-B1.
11.	06.11.2023	Consent to Operate issued for Building No. F on Plot B1.
12.	20.11.2023	Consent to Operate issued for Building No. D on Plot B1.
13.	20.03.2024	Part Occupancy Certificate issued by PMC in respect of Building No. F on Plot B1.
14.	24.09.2024	Revised Part Occupancy Certificate issued by PMC in respect of Building No. F on Plot B1.
15.	21.10.2024	Renewal of Consent to Operate for Ganga Altus project on Plot B1 for completed part-I total construction BUA of 1,104.11 sq. mts. out of Total Construction BUA of 67,298.78 sq. mts.
16.	07.02.2025	Part Occupancy Certificate issued by PMC in respect of Building No. D on Plot B1.



17.	09.02.2025	Consent to Operate issued for Building No. E and Club House on Plot B1.
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50.I say and submit that Respondent No. 10 has completed the installation of rainwater harvesting for the said project, has installed solar PV system as well as installed Sewage Treatment Plant (“STP”) based on MBBR technology for the said project. Hereto annexed and marked as “Exhibit-K” is a copy of Completion Certificates for rainwater harvesting, installations of STP and solar PV system.

51.I say and submit that Respondent No. 10 has obtained all requisite permissions for the said project in accordance with law. There is nothing illegal about the permissions and clearances granted to Respondent No. 10 as regards the said project and there is no infirmity with respect to any of the said permissions as alleged by the present Appellant. I crave leave to refer and rely on the aforesaid permissions as and when produced.

Status of Construction:

52.I say that the said project has been substantially constructed. Out of three residential buildings of the proposed project of “Ganga Altus”, Building ‘D’ and Building ‘F’ are fully constructed and Completion





Certificate dated 20.03.2024 and 07.02.2025 have been received for the said buildings respectively. With respect to Building 'E' of the said project, the flooring has been constructed up to 22nd floor. Accordingly, third party rights have been created and the possession process for Building 'D' and 'F' is currently underway. I say that construction of commercial shop units of the said project are also completed and third-party rights have been created.

53.I say that Respondent No. 10 has spent significant sums of money for the said project, has created third party rights as regards the said project and has otherwise altered its position as regards the said project and despite there being no embargo in law for carrying out the construction of the said project, impediments are being created in carrying out legal and valid work in furtherance of the permissions obtained for the said project.

Joint Committee Report dated 3rd December 2021 ought to be disregarded in toto

Violation of Principles of Natural Justice

54.I say that on 24th May 2021, this Hon'ble Tribunal passed an Order in the present Appeal constituting a Committee of MoEF&CC, CPCB, and MPCB ("**Joint Committee**") to look into the

allegations of the Appellant and suggest a remedial action plan including quantum of compensation to be recovered in the matter. Pertinently, even though the Appellant was directed to serve copy of the Appeal on MOEF&CC, CPCB, SEIAA, SPCB, no notice was issued to Respondent No. 10.

55. On 3rd December 2021, the Joint Committee constituted in the present matter submitted its report that *inter alia* gave a finding that the Joint Committee did not find any violation in respect to the Impugned Environmental Clearance dated 31st March 2020. However, the Joint Committee gave its report suggesting imposition of a penalty only in relation to construction on Plot-A even though the same had no causal connection to the said project and suggested that environment compensation ought to be levied on the Respondent No. 10.

56. I say that this Hon'ble Tribunal proceeded to adjudicate the Appeal without even issuing notice to the Appellant, in complete derogation of the principles of natural justice and the statutory mandate envisaged in Section 19(1) and 19(4)(i) of the NGT Act 2010 read with NGT (Practice and Procedure Rules), 2011. No notice was issued to the Respondent No. 10 before constituting a Joint



Committee to look into the alleged violations in the Appeal. It is well settled law that when the adherence to principles of natural justice is expressly prescribed in the concerned statute, non-adherence thereto, would render any proceedings *ipso facto* void.

Imposition of Penalty without application of mind

57.I say that there are no observations made by the Joint Committee in its Report dated 3rd December 2021 regarding any violations of the Impugned EC or any other permissions granted to the Respondent No. 10. In fact, the Joint Committee has noted that the Respondent No. 10 has carried on construction of 10,198.86 sq mtrs of built-up area against the sanctioned built-up area of 54,822.15 sq mtrs as per EC dated 31st March 2020. Therefore, it is evident that there is no violation of Impugned EC dated 31st March 2020.

58.I say that the Joint Committee has erroneously gone on the basis of EC dated 19th August 2008 which was granted for a project that stood abandoned and has no causal connection to the said project of Ganga Altus on Plot B1 of the said plot.

59.I say that The Joint Committee has not applied its mind about the manner in which the Impugned EC has been granted or the validity of the said Impugned EC dated 31st March 2020 which has been



granted by the Authorities by following due process under the EIA Notification 2006. The said Joint Committee Report dated 30th November 2021 is silent with respect to the same.

60.I say that the entire basis of the Joint Committee Report stems from the EC dated 19th August 2008 which was for the project of "*Hotel and Office Building*" on the said plot which was never acted upon and has not been considered by anybody, including Respondent No. 10. The project for which EC dated 19th August 2008 was granted was abandoned and Respondent No. 10 decided not to pursue the said project, which fact has been grossly neglected by the Joint Committee in its Report and therefore, the Committee has concluded that there has been violation on the part of Respondent No. 10.

61.It is also germane to note that the Residential Project on Plot A of "*Ganga Arcadia*" was a new and distinct project. It was envisioned after the sub-division of the original plot. The Layout Plans of this new Residential Project were applied and granted in 2011. It was a new project and had nothing to do with the "*Hotel and Office Building*" project. As this Residential Project was below 20,000 sq. mts. of BUA, no EC was required to go ahead with the construction.



Accordingly, it was absolutely arbitrary for the Joint Committee to even come to the conclusion that the Residential Project was in violation of EC dt. 19th September 2008. It is pertinent to note that the Appellant herein has falsely represented facts relating to Plot-A and has erroneously mixed them up with facts of the Plot-B1 of the said plot in the present Appeal which has evidently been relied on by the Joint Committee. It is submitted that the projects “Ganga Arcadia” and “Ganga Altus” have nothing to do with each other.

62.I say that the entire exercise carried out by the Joint Committee of imposing penalty is without any application of mind. There is no post facto Environment Clearance granted to Respondent No. 10 for the said project as is evident hereinabove and prior Impugned EC was granted to the said project in accordance with law.

63.This Hon’ble Tribunal erroneously imposed an exorbitant penalty of Rs. 15 crores on the Respondent No. 10 without giving any notice to Respondent No. 10 and without even giving any basis or justification for the quantification of the said amount. The imposition of compensation of Rs. 15 crores is completely bereft of reasons and based on conjectures and surmises and was only on the basis of erroneous conclusions drawn by the Joint Committee.



64. I say that it is evident that the manner in which the Joint Committee has drawn its observations and conclusions are completely erroneous and devoid of any merits and without application of mind. Therefore, it is submitted that the present Joint Committee Report has to be disregarded and dismissed as it is devoid of any merits and was prepared without any application of mind.

Appeal is infructuous

Impugned EC has been superseded

65. Without prejudice to the aforesaid contentions raised, it is submitted the present Appeal is infructuous as the Impugned EC has been superseded. I say that on 13th December 2021, the Respondent No. 10 had applied for Environmental Clearance (EC) to Respondent No. 3-SEIAA in respect of proposed expansion of Ganga Altus project being undertaken on Plot B1 from 54822.15 sq. mtrs. to 67,298.78 sq. mtrs.

66. Thereafter, on 16th-17th June 2022, Respondent No. 4-SEAC-III considered the further EC for expansion of the said project and thereafter, recommended the same to Respondent No. 3-SEIAA. On 27th July 2022, Respondent No. 3-SEIAA considered the project for further EC in its 246th meeting and after careful consideration was



pleased to grant Environment Clearance for further expansion of the said project subject to the terms and conditions stipulated therein.

67. On 30th July 2022, Respondent No. 3-SEIAA issued the Environment Clearance for the further expansion of the said project of Ganga Altus subject to terms and conditions stipulated therein.

68. I say that therefore, the Impugned EC has been superseded by EC for expansion of the said project vide EC dated 30th July 2022 and therefore, any challenge to the earlier Impugned EC dated 31st March 2020 has presently, become purely academic. It is also to be noted that admittedly, there has been no challenge to the EC dated 30th July 2022 till date and is subsisting in accordance with law. Therefore, it is submitted that the present Appeal needs to be dismissed as infructuous.

Misjoinder of Respondent No. 10

69. Without prejudice to the contentions raised herein, I say that the Appellant has impleaded M/s. Goel Ganga India Private Limited as Respondent No. 10. I say that on 3rd June 2025, M/s. Goel Ganga India Private Limited has since been demerged under the provisions of the Companies Act, 2013 into separate entities. I say that as regards the subject project of Ganga Altus on Plot-B1, Goel Ganga



Heights Private Limited is the Resulting Company ^{who is in the}
process of taking appropriate steps with respect to
the said project.

②
 ③
 ④



70. Therefore, it is submitted that M/s. Goel Ganga India Private Limited is wrongly impleaded as a party-Respondent in the present Appeal. Therefore, the said Appeal ought to be dismissed on this ground.

71. I say that the Respondent No. 10 has dealt with all the allegations raised by the Appellant in the aforementioned manner and expressly craves leave to file a detailed parawise reply, if circumstances so warrant.

72. In light of the above facts and circumstances, Respondent No. 10 states that the captioned Appeal as filed is completely baseless, misconceived, and deserves to be dismissed as, evidently, the Impugned Environment Clearance has been issued to Respondent No. 10 in accordance with law. Respondent No. 10 is not liable to pay any fine, whatsoever, under the Polluter Pays Principle as there is no violation of any laws by Respondent No. 10. Therefore, this Hon'ble Tribunal ought not to grant any relief in the captioned Appeal which will otherwise stall the implementation of the said project.



73. Therefore, the Respondent No. 10 prays since the Appellant has failed to make out even a *prima facie* case, leave alone a strong and cogent case wherein interference of this Hon'ble Tribunal is warranted in the captioned Appeal and thus the present Appeal deserves to be dismissed *in toto*. Consequently, it is humbly prayed that the penalty amount of Rs. 15 crores deposited by the Respondent No. 10 under protest and without prejudice to its rights and conditions ought to be refunded to Respondent No. 10.

Solemnly affirmed at Pune.

This day of July, 2025.

A.C. 11
Respondent No. 10

Advocates for Respondent No. 10

VERIFICATION

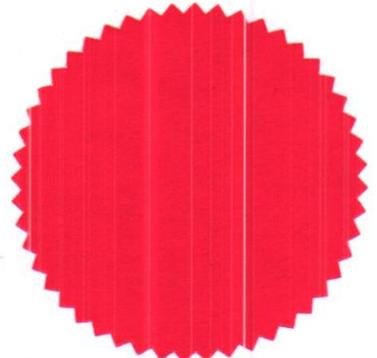
I, Atul Jaiprakash Goel, aged 50 years, Indian Inhabitant, the Director of Goel Ganga Heights Private Limited, do hereby state that I have submitted this Affidavit on solemn affirmation and oath. I have verified that the facts are true to my personal knowledge. I have not suppressed any material fact known to me and relevant to this matter.

Date: 07/2025
23 JUL 2025

Place: Pune

A. Goel
Deponent
Respondent No. 10


BEFORE ME
AK
ARATI V. KALE
NOTARY, GOVT. OF INDIA
PUNE, MAHARASHTRA
Noted And Registered
At Serial Number.....123/2025



NOTARY
ARATI V. KALE
AREA PUNE
DIST
REG. NO
15308
Exp. Date
05/11/2029
GOVERNMENT OF INDIA



"EXHIBIT A"

Goel Ganga India Private Limited

Date: 11-2-2020

To,
The Member Secretary,
State level Expert Appraisal Committee - III,
Environment Department,
New Administrative building,
15th Floor, Mantralaya,
Mumbai - 400032

Subject : Application for Environmental Clearance for our project **Ganga Altus**
 Located at Sr no 22/2 P ,Plot B1 Kharadi Pune, by M/S Goel Ganga India
 Pvt Ltd.

Dear Sir,

With reference to above mentioned subject, we are submitting herewith the application
 Form 1 and Form 1A as per your requirement.

We request you to acknowledge the same and oblige.

Thanking you,

Yours faithfully,

For Goel Ganga India Pvt Ltd


Atul Jaiprakash Goel
 Director



Form-1**APPLICATION FOR PRIOR ENVIRONMENTAL CLEARANCE****1. Basic Informations**

Project Name	Ganga Altus	Company/Organisation Name	GOEL GANGA INDIA PRIVATE LIMITED
Registered Address	3rd floor, San Mahu Complex, Bund garden road, opp. Poona Club camp Pune 411001 Maharashtra 411001	Legal Status of the Company	Private

2.	Address for the correspondence:	
	(a)Name of the Applicant	Atul Goel
	(b)Designation (Owner/ Partner/ CEO)	Director
	(c)Address	3rd floor San Mahu Complex, Bund Garden Road, Opp. Poona club camp Pune 411001,,Haveli,Pune,Maharashtra-411001
	(d)Pin code	411001
	(e)E-mail	jayanand.h@goelganga.com
	(f)Telephone No.	26140274
	(g)Fax No.	
	(h)Copy of documents in support of the competence/authority of the person making this application to make application on behalf of the User Agency .	<u>Annexure-Uploaded Copy of documents in support of the competence/authority</u>

3.	Category of the Project/Activity as per Schedule of EIA Notification,2006:	
	(a)Major Project/Activity	8(a) Building and Construction projects
	(b)Minor Project/Activity	NIL
	(c)Category	B2
	(d)Proposal Number	SIA/MH/MIS/142595/2020
	(e)Master Proposal Number(Single Window)	SW/142411/2020
	(f)EAC concerned (for category A Projects only)	Infrastructure and Miscellaneous Projects + CRZ
	(g)Project Type(New/Expansion/Modernization)	Fresh EC

4.	(a)Number of States in which Project will be Executed	1
	(b)Main State of the project	Maharashtra

Details of State(s) of the project				
S. No.	State Name	District Name	Tehsil Name	Village Name
(1.)	Maharashtra	Pune	Haveli	Kharadi

5.	Details of Public Consultation:	
	(a)Whether the Project Exempted from Public Hearing?	Yes
	(c)Reason	-1
	(d)Supporting Document	<u>Copy of Supporting Document</u>

Project Profile

Location of the project	Sr No 22/2 P Plot B1, Kharadi, Taluka-Haveli P, District-Pune. State-Maharashtra		
Town / Village (Name of more than one town may be entered by separating with)	Kharadi	Plot/Survey/Khasra No. (Name of more than one town may be entered by separating with)	Sr No 22/2 P, Plot B1
State	Maharashtra	District	Pune
Tehshil	Haveli	Pincode	411014

Nearest railway station	Hadapsar Railway Station	Distance from the project site	2
Nearest airport	Pune International Airport	Distance from the project site	5
Nearest Town/City/District Headquarters	Pune	Distance from the project site	9
Village Panchayats, Zila Parishad, Municipal Corporation, Local body(Complete postal addresses with telephone nos. to be given)	Pune Municipal Corporation	Upload GPS file	Uploaded GPS file
Shape of the project land	Point	Site alternative under consideration(If any)	Uploaded Site alternative under consideration
Brief summary of project	Uploaded Brief summary of project		
Does your project location falls under out of any following areas	None of above Areas		
Proposed Built up area (Built up area or covered area on all the floors puttogether including its basement and other service areas which are proposed in the building or construction projects) (In Meter /Sqr)	67703.05	Existing Built Up Area(In Meter /Sqr)	0
Does it attract any of the general conditions given below?	No		
Does it attract the specific condition given below?	No		
Interlinked Projects	No		
Whether separate application of interlinked projects has been submitted?		Date of Submission	
Whether the proposal involves approval/clearance under the Forest (Conservation) Act,1980?	No		
Whether the proposal involves approval/clearance under the wildlife (Protection) Act,1972?	No		
Whether the proposal involves approval/clearance under the C.R.Z notification,2011?	No		
Whether there is any Government Order/Policy relevent/relating to the site?	No		
Forest land involved(hectares)	0		
Is there any litigation pending against the project?	No		

Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No	Information/Checklist confirmation	Yes/No	Details there of (with approximate quantities/rates, wherever possible) with source of information data

1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)	Yes	Proposed use is permitted as per DP.
1.2	Clearance of existing land, vegetation and buildings?	No	--
1.3	Creation of new land uses?	Yes	Open land will be converted into built-up land. Proposed use is permitted as per DP.
1.4	Pre-construction investigations e.g. bore holes, soil testing?	Yes	Hydrogeological Investigation is carried out.
1.5	Construction works?	Yes	Wing D, Wing E having configuration LG + GR + P1, P2 + P3 + P4 + P5 + 24 Floors, Wing F with LG + GR + 4 floors & 1 Club House of G + 1 Proposed
1.6	Demolition works?	No	--
1.7	Temporary sites used for construction works or housing of construction workers?	Yes	50 labour will stay on site in temporary hutments
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations and fill or excavations	Yes	Excavation material & construction waste material shall be reused within site.
1.9	Underground works including mining or tunneling?	No	--
1.10	Reclamation works?	No	--
1.11	Dredging?	No	--
1.12	Offshore structures?	No	--
1.13	Production and manufacturing processes?	No	--
1.14	Facilities for storage of goods or materials?	Yes	During construction phase temporary storage facilities will be created to store the construction raw material.
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?	Yes	STP for treatment of sewage Segregation of solid waste into non-biodegradable and biodegradable garbage Treatment of biodegradable waste in OWC Segregation of Non-biodegradable waste into recyclable & non-recyclable. Recyclable waste: To recyclers Non-Recyclable waste: To authorised vendor Dried sludge from STP : Used as manure E-waste: Disposal through authorized vendor
1.16	Facilities for long term housing of operational workers?	No	--
1.17	New road, rail or sea traffic during construction or operation?	No	--
1.18	New road, rail, air water borne or other transport infrastructure including new or altered routes and stations, ports, airports etc?	No	--
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?	No	--
1.20	New or diverted transmission lines or pipelines?	No	--
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	No	--
1.22	Stream crossings?	No	--
1.23	Abstraction or transfers of water from ground or surface waters?	No	--
1.24	Changes in water bodies or the land surface affecting drainage or run-off?	Yes	By considering the runoff prior to development and runoff after development there is some increment in runoff of storm water. Incremental Runoff 2.44 m ³ / min
1.25	Transport of personnel or materials for construction, operation or decommissioning?	Yes	Transport of construction materials. Precautions taken to reduce the impact of the vehicular movement by trying to avoid the vehicular trips during peak hours.
1.26	Long-term dismantling or decommissioning or restoration	No	--

	works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?	No	--
1.28	Influx of people to an area in either temporarily or permanently?	Yes	There will be influx of people in proposed project, Fixed population Residential 1920 Nos. & Commercial 383 Nos
1.29	Introduction of alien species?	No	--
1.30	Loss of native species or genetic diversity?	No	--
1.31	Any other actions?	No	--

2 Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)	No	Total Plot Area under development = 13,652.42 Sq.m. is under Residential zone
2.2	Water (expected source & competing users) unit: KLD	Yes	During Construction Phase for worker: From: Potable water from tanker Residential & non-residential Workers: 5 m3/day During Operation phase: Domestic water - 205 KLD - PMC Flushing water - 98 KLD - Recycled water from STP Gardening water - 20 KLD - Recycled water from STP Total Water requirement - 323 Sewage generation -262 Excess treated water 131 KLD will be connected to sewer line in non monsoon season where as in monsoon season it will be 151 KLD.
2.3	Minerals (MT)	No	--
2.4	Construction material - stone, aggregates, sand / soil (expected source - MT)	Yes	Stone aggregates demand will be met from the clay/soil generated after excavation and from open market Sources: The material required for construction activities shall be procured from company's authorized / approved vendors only.
2.5	Forests and timber (source - MT)	Yes	Timber required for doors will be sourced from authorized suppliers.
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT),energy (MW)	Yes	During Construction Phase - D.G. Sets: 1 No. of 125 kVA During Operational Phase - Source - MSEDCL Connected load- : 3,465.08 KW Maximum demand- 1,521.86 KW Number and capacity of the DG sets - 1 x 1010 KVA
2.7	Any other natural resources (use appropriate standard units)	No	--

3 Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)	No	--
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)	No	--
3.3	Affect the welfare of people e.g. by changing living	No	--

	conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.	No	--
3.5	Any other causes	No	--

4 Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes	No	--
4.2	Municipal waste (domestic and or commercial wastes)	Yes	During Construction Phase: Total quantity of solid waste For Residential workers= 22.5 Kg/day for Non-residential worker= 12.5 Kg /day (Biodegradable and Non-biodegradable) During Operation Phase: Residential: Biodegradable waste - 576 kg /day Non-biodegradable - 384 kg /day Total Waste - 960 kg /day. Commercial: Biodegradable waste - 38 kg /day Non-biodegradable - 57 kg /day Total Waste - 96 kg /day. E waste - Residential 960 Kg/Year & Commercial 383 Kg/Year
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)	No	--
4.4	Other industrial process wastes	Yes	Minimal quantity of waste oil generated from D.G. shall be stored at separate location duly marked and will be handed over to the authorized recyclers.
4.5	Surplus product	No	--
4.6	Sewage sludge or other sludge from effluent treatment	Yes	Dried sludge from STP will be used as manure.
4.7	Construction or demolition wastes	Yes	Construction waste material shall be reused after segregation
4.8	Redundant machinery or equipment	No	--
4.9	Contaminated soils or other materials	No	--
4.10	Agricultural wastes	No	--
4.11	Other solid wastes	No	--

5 Release of pollutants or any hazardous, toxic or noxious substances to air(Kg/hr)

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources	Yes	CPCB approved acoustic D.G. Sets will be used during power failure.
5.2	Emissions from production processes	No	--
5.3	Emissions from materials handling including storage or transport	Yes	Fugitive dust emission due to handling and loading-unloading activities is envisaged during construction. Water sprinkling will be done to minimise the fugitive emissions, whenever necessary.
5.4	Emissions from construction activities including plant and equipment	Yes	The project may cause rise in dust levels during construction phase. Precautions would be taken to reduce dust generation by water sprinkling at regular intervals.

5.5	Dust or odours from handling of materials including construction materials, sewage and waste	Yes	Dust generation controlled as described above. For odour control: Proper ventilation around STP and solid waste management facilities.
5.6	Emissions from incineration of waste	No	--
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)	No	--
5.8	Emissions from any other sources	No	--

6 Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers	Yes	For control of noise following measures shall be adopted: Provision of ear plugs to workers Regular noise monitoring to be scheduled to maintain the noise level within the levels prescribed by CPCB during day and night time Provision of barricades along the periphery of the site. No noise polluting work in night shifts
6.2	From industrial or similar processes	No	--
6.3	From construction or demolition	Yes	No demolition involved. During construction phase: Noise levels may increase due to operation of machinery as well as transportation vehicles. This may cause nuisance to the nearby area. Precautions shall be taken to control noise pollution
6.4	From blasting or piling	No	--
6.5	From construction or operational traffic	Yes	During Construction phase: - Planning and ensuring effective implementation of the waste movement plan for loading and offsite movement in non-traffic hours. -Proper traffic management for the construction vehicles - Regular maintenance of vehicles with suitable enclosures and intake silencers During Operation Phase : -Follow traffic control measures to regulate the flow of traffic
6.6	From lighting or cooling systems	No	--
6.7	From any other sources	No	--

7 Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials	No	--
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)	No	During Construction Phase: Sewage will be collected by mobile toilet vendor During Operation Phase: The treated sewage will be reused for flushing and gardening within the premises. Excess treated sewage will be connected to existing sewer line
7.3	By deposition of pollutants emitted to air into the land or into	No	Dust will be generated during

	water		construction phase from earthworks and movement of vehicles. Appropriate fugitive dust control measures, including watering, water sprinkling of exposed areas and dust covers for trucks, will be provided to minimize any impacts. DG exhaust will be discharged at stipulated height by providing adequate stack height to the DG sets.
7.4	From any other sources	No	--
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?	No	--

8 Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances	No	--
8.2	From any other causes	No	--
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?	No	Landslides are not expected in the area. Disaster Management plan for flood and earthquake is prepared and will be presented to SEAC

9 Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S.No	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting utilities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: <ul style="list-style-type: none"> o Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) o housing development o extractive industries o supply industries o Other 	No	--
9.2	Lead to after-use of the site, which could have an impact on the environment	No	--
9.3	Set a precedent for later developments	Yes	Will create job opportunity in construction and operation phase with support staff like security, maintenance, shop keepers, professionals, etc.
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects	Yes	Impacts on water availability, storm water supply, drainage, availability of electricity, traffic etc.

(III) Environmental Sensitivity

S.No	Areas	Name/Identity	Aerial distance (within 15km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	No	--

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	Yes	Wagheshwar Lake ~ 6.09 Km Lake near Aadarsh Nagar ~ 2.50 Km Bhairavnath Temple Wagholi Lake ~ 6.24 Km Vishrantwadi Lake ~ 6.75 Km Lohegaon Lake ~ 5.88 Km Model Colony (Lakaki) Lake ~ 9.5 Km Indrayani River ~ 8.9 Km Mula River ~ 8.1Km Mula - Mutha River ~ 0.6 Km Upper Lake ~ 11.5 Km Mutha River ~ 8.28 Km Peshve Park Lake ~ 9.9 Km SRPF Lake ~ 5.40 Km
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	No	--
4	Inland, coastal, marine or underground waters	Yes	Wagheshwar Lake ~ 6.09 Km Lake near Aadarsh Nagar ~ 2.50 Km Bhairavnath Temple Wagholi Lake ~ 6.24 Km Vishrantwadi Lake ~ 6.75 Km Lohegaon Lake ~ 5.88 Km Model Colony (Lakaki) Lake ~ 9.5 Km Indrayani River ~ 8.9 Km Mula River ~ 8.1Km Mula - Mutha River ~ 0.6 Km Upper Lake ~ 11.5 Km Mutha River ~ 8.28 Km Peshve Park Lake ~ 9.9 Km SRPF Lake ~ 5.40 Km
5	State, National boundaries	No	--
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	Yes	MH SH 27 ~ 0.06 Km (Abutting to project site) Pune- Ahmednagar Highway ~ 1 Km
7	Defence installations	Yes	Khadki Cantonment ~ 9 Km Pune Air force base ~ 5.57 km
8	Densely populated or built-up area	Yes	Pune Approx. - 8.74 Km
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	Yes	Eurokids Kharadi ~ 1.21 Km De Nobili College ~ 2.77 Km PMC Hospital Kharadi ~ 1.04 Km Sane Guruji Rugnalaya ~ 4.33 Km
10	Areas containing important, high quality or scarce resources.(ground water resources,surface resources,forestry,agriculture,fisheries,tourism,minerals)	No	--
11	Areas already subjected to pollution or environmental damage.(those where existing legal environmental standards are exceeded)	No	--
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions) similar effects	No	--

Document to be attached

1.	Upload a copy of PFR	<u>Uploaded a copy of PFR.</u>
2.	Upload a copy of EMP	<u>Uploaded a copy of EMP.</u>
3.	Upload Scanned copy of covering letter.	<u>Uploaded Scanned copy of covering letter..</u>
4.	Upload Additional attached if any(Single PDF)	Not Uploaded Additional File
5.	Whether it is a violation case and application is being submitted under Notification No. S.O.804(E) dated 14.03.2017 ?	No

Essential Details Sought

S. No.	EDS Sought Date	EDS Sought	Letter
NO Record			

Additional Details Sought

S. No.	ADS Sought Date	ADS Sought	Letter
NO Record			

Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief. And I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given, if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity/ construction/ expansion has since been taken up.

Name of Applicant	Atul Goel
Designation	Director
Name of Company (Applicant Name should not be given here)	GOEL GANGA INDIA PRIVATE LIMITED
Address	3rd floor, San Mahu Complex, Bund garden road, opp. Poona Club camp Pune 411001

"EXHIBIT B"

Minutes of 106th SEAC-3 meeting in 7-8-9-10 March, 2020 at Dalamal House, Nariman Point, Mumbai-21.

822

10	142595	Ganga Altus
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PP had submitted application for prior Environmental clearance for total plot area of 13652.42 m², FSI area of 34804.98 m², Non FSI area of 32898.07 m² and total BUA of 67703.05 m².

The building configuration of the proposal is as below:

Sr no	Building Name	Configuration	Height in m
1	Wing D	LG+GR+P1+P2+P3+P4+P5+24	95.70
2	Wing E	LG+GR+P1+P2+P3+P4+P5+24	95.70
3	Wing F	LG+GR+4	18.70
	Club House	G + 1	06.45

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a)B2

During discussion following points emerged:

1. An extra passage of 6m for fire engine between wing E & D may be provided to connecting to existing fire tender driveways so that fire fighting can take place at all building which will also help in evacuation of occupants.
2. PP to obtain and submit following **NOC's**: (a) CFO NOC, (b) Water supply with quantity/ tanker agreement, (c) solid waste / e-waste management.(d) Garden NOC.

*SEAC decided to **recommend** the proposal for prior environmental Clearance, subject to PP complying with the above conditions.*

Minutes of 197th meeting of SEIAA (Part-1) dated 16.03.2020

Item no.21

Proposal No.:- SIA/MH/MIS/142595/2020

Type of Project : EC

Introduction-

Environment clearance for Ganga Altus

Project Details-

Project Details as submitted by PP are as below-

Sr no	Building Name	Configuration	Height in m
1	Wing D	LG+GR+P1+P2+P3+P4+P5+24	95.70
2	Wing E	LG+GR+P1+P2+P3+P4+P5+24	95.70
3	Wing F	LG+GR+4	18.70
	Club House	G + 1	06.45

Deliberation in SEAC-

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a)B2

During discussion following points emerged:

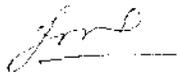
1. An extra passage of 6m for fire engine between wing E & D may be provided to connecting to existing fire tender driveways so that fire fighting can take place at all building which will also help in evacuation of occupants.
2. PP to obtain and submit following NOC's: (a) CFO NOC, (b) Water supply with quantity/ tanker agreement, (c) solid waste / e-waste management.(d) Garden NOC.

Recommendations of SEAC-

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

Deliberation in SEIAA-

Proposal was recommended in 106th meeting of SEAC-3 for total plot area of 13652.42 m², FSI area of 34804.98 m², Non FSI area of 32898.07 m² and total BUA of 67703.05 m².


Chairman, SEIAA


Member Secretary, SEIAA

Minutes of 197th meeting of SEIAA (Part-1) dated 16.03.2020

SEIAA decided to grant EC for-

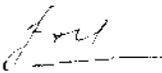
FSI: 24583.86 m², Non-FSI:30238.29 m² and Total BUA:54822.15 m²

(Plan Approval no-DPO/CC/2219/19, dated-23.12.2019)

SEIAA Decision-

SEIAA decided to grant EC subject to following conditions-

1. An extra passage of 6m for fire engine between wings E & D may be provided to connecting to existing fire tender driveways so that firefighting can take place at all building which will also help in evacuation of occupants.
2. PP to ensure that CER plan get approved from Municipal Commissioner/District Collector.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF & CC vide F.No.22-34/2018-IA.III dt.04.01.2019.


Chairman, SEIAA

78


Member Secretary, SEIAA

"EXHIBIT D"

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIS/142595/2020
 Environment Department
 Room No. 217, 2nd Floor,
 Mantralaya,
 Mumbai- 400032.
 Date: 31.03.2020.

To,
 M/s Goel Gnaga India Private Limited,
 3rd Floor, San Mahu Complex,
 Bund Garden Road, Camp,
 Pune 411001

Subject : Environment Clearance for "Ganga Altus" at Sr No 22/2 P, Plot B1,
 Kharadi, Pune by Goel Ganga India Private Limited

Reference : Application no. SIA/MH/MIS/142595/2020

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC- in its 106th meeting under screening category 8 (a)B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 197th meeting of State Level Environment Impact Assessment Authority (SEIAA).

2. Brief Information of the project submitted by you is as below: -

Project Name	"Ganga Altus" at Sr No 22/2 P, Plot B1, Kharadi, Pune by Goel Ganga India Private Limited		
Plot area	13,652.42 m ²		
FSI	34,804.98 m ²		
Non FSI	32,898.07 m ²		
Total Built up area	67,703.05 m ²		
Building configuration	Building Name	Number of floors	Height (Mtrs.)
	Wing D	LG + GR + P1 + P2 + P3 + P4 + P5 + 24 Floors	95.7
	Wing E	LG + GR + P1 + P2 + P3 + P4 + P5 + 24 Floors	95.7
	Wing F	LG + GR + 4	18.90
	Club House	G + 1	6.45
Total population	Residential= 1920 Commercial = 383		
Water requirement	Domestic – 205 KLD, Flushing (Recycled) – 98 KLD, Gardening (Recycled) – 20 KLD, Total – 323 KLD		
Sewage generation	262 KLD		
STP Capacity & Technology	STP 265 KLD MBBR Technology		
STP location	Above Ground		
RG area required & provided – mother earth & podium	1365.24 m ² provided on mother earth		
Energy requirement	Connected load : 3,465.08 KW Demand load : 1,521.86 KW Total energy saving : 23.46 %		

Energy saving total By solar	Solar water heating – 14.00% Solar PV system – 0.89%
No. of DG sets & capacities	1010 KVA – 1No
Solid waste generation	Total – 1,055 kg/Day
Bio-degradable generation	614 kg/Day
Non-Biodegradable	441 kg/Day
OWC capacities	650 kg/day
Parking	
2 - Wheeler	993 Nos.
Bicycle	641Nos.
4- Wheeler	653 Nos.
EMP cost	Construction phase : Capital cost : 14.75 Lakhs Operation phase: Capital cost: 129.14 Lakhs; O/M cost: 41.53 Lakhs/year
Rain water harvesting	
No. of pits & size of pits	5 pits (1.8 m x 1.8 m x 2.5 m depth - 60 m BGL)
Details of UG tanks & no. of capacity	Domestic UG tank capacity: 308 m ³ Flushing tank capacity: 98 m ³ Fire tank capacity: 300 m ³
CER	Budgetary allocation: 149 Lakh (Green Field Project – 2% of project cost)

3. The proposal has been considered by SEIAA in its 197th meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

- I. An extra passage of 6m for fire engine between wing E & D may be provided to connecting to existing fire tender driveways so that fire fighting can take place at all building which will also help in evacuation of occupants..
- II. PP to obtain and submit following NOC's: (a) CFO NOC, (b) Water supply with quantity/ tanker agreement, (c) solid waste / e-waste management.(d) Garden NOC.
- III. PP to submit CER prescribed by MoEF&CC circular dated 1.5.2018 relevant to the area and people around the project. The specific activities to be undertaken under CER to be carried out in consultation with Municipal Corporation or collector or Environment Department.
- IV. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019
- V. SEIAA decided to grant Environment Clearance for - FSI: 24583.86 m², Non-FSI:30238.29 m² and Total BUA:54822.15 m² (Plan Approval no-DPO/CC/2219/19, dated-23.12.2019)

General Conditions:

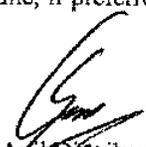
- I. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- II. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- III. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.

- IV. PP has to abide by the conditions stipulated by SEAC& SEIAA.
- V. The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
- VI. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- VII. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
- VIII. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- IX. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- X. Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- XI. Arrangement shall be made that waste water and storm water do not get mixed.
- XII. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XIII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIV. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- XV. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XVI. Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
- XVII. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- XVIII. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XIX. The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.
- XX. Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- XXI. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XXII. Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).
- XXIII. Ready mixed concrete must be used in building construction.
- XXIV. Storm water control and its re-use as per CGWB and BIS standards for various applications.
- XXV. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- XXVI. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.3

- XXVII. The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.
- XXVIII. Permission to draw ground water and construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- XXIX. Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
- XXX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- XXXI. Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.
- XXXII. Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfil requirement.
- XXXIII. Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed of /sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non-conventional energy source as source of energy.
- XXXIV. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XXXV. Noise should be controlled to ensure that it does not exceed the prescribed standards. During night-time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- XXXVI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- XXXVII. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspiration for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfil requirement.
- XXXVIII. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
- XXXIX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- XL. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- XLI. Six monthly monitoring reports should be submitted to the Regional office MoEF, Bhopal with copy to this department and MPCB.
- XLII. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.

- XLIII. Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.
- XLIV. Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.
- XLV. A complete set of all the documents submitted to Department should be forwarded to the Local authority and MPCB.
- XLVI. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.
- XLVII. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- XLVIII. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.
- XLIX. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://parivesh.nic.in>
- L. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
- LI. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- LII. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- LIII. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
- LIV. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
5. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.

7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended time to time.
8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
10. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Anil Diggikar
(Member Secretary, SEIAA)

Copy to:

1. Shri Johny Joseph, Chairman, SEIAA.
2. Secretary, MoEF & CC
3. IA- Division MOEF & CC
4. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
5. Regional Office MoEF & CC, Nagpur
6. District Collector, Pune
7. Commissioner, Pune Municipal Corporation
8. Regional Officer, Maharashtra Pollution Control Board, Pune

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24010437/24020781
/24037124/24035273
Fax : 24044532/24024068
/24023516
Email : jdwater @mpcb.gov.in
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor,
Sion- Matunga Scheme Road No. 8,
Opp. Cine Planet Cinema, Near Sion Circle,
Sion (E), Mumbai - 400022

Infrastructure /Red/LSI

Date 02/12/2020

Consent order No: Format1.0/BO/JD (WPC)/UAN-091722/CE/CC- 2012000098

To,
M/s. Goel Ganga India Pvt Ltd,
Sr. No. 22/2 P , Plot B1 , Kharadi,
Taluka Haveli, Dist: Pune

Sub: Consent to Establish for Construction of Residential and Commercial Building Project granted under Red Category.

Ref: 1. Your Application vide UAN No. -0000091722 Dated: 04/04/2020.
2. Environment Clearance granted vide no. SIA/MH/MIS/142595/2020 dated 31.03.2020

For: Consent to Establish for Construction of Residential and Commercial Building Project granted under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous and Other Wastes (M & TM) Rules, 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent is granted for a period up to commissioning of the project or of 5 years whichever is earlier.
- The proposed capital investment of the project is Rs. 74.50 Cr.
(As per C.A certificate submitted by project proponent)

The Consent to Establish is valid for Construction of Residential and Commercial Building Project named as M/s. Goel Ganga India Pvt Ltd, Sr. No. 22/2 P , Plot B1 , Kharadi, Taluka Haveli, Dist: Pune for total plot area **13652.42 Sqm** and total Construction **BUA 67703.05 Sqm** as per EC dt.31/03/2020 including utilities and services as per Commencement Certificate issued by local body.

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	NIL	NA	NA
2.	Domestic effluent	262	As per Schedule -I	60% should be reused & recycled and remaining should be discharged in municipal sewer

4. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No.	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1.	DG Set	1010 KVA	1	As Per Schedule -II

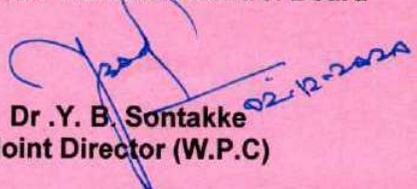
5. Conditions under Solid Waste Management Rules, 2016:

Sr. no.	Type Of Waste	Quantity & UOM	Treatment	Disposal
1	Wet garbage	614 Kg/Day	Organics waste Converter with composting facility / Biogas digester with composting facility	Used as Manure
2	Dry garbage	441 --Kg/Day	--	Segregate and Hand over to Local Body for recycling
3.	STP sludge	8.0 --Kg/day	STP	Used as manure

6. This consent is issued subject to an order passed or may be passed by Honble Supreme Court vide civil application No. 10854/2016 and Civil Application No. 5157-51518 of 2018.

- Conditions under Hazardous and Other Wastes (M & TM) Rules, 2016 for treatment and disposal of hazardous waste; NIL.
- The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same should be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
- Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
- Project Proponent shall submit an affidavit in Board's prescribed format within 15 days regarding the compliance of conditions of EC/CRZ clearance and C to E.
- Project Proponent shall install online monitoring systems for BOD, TSS and flow at the outlet of STP.
- Project Proponent shall provide Organic waste digester with composting facility or Biogas digester with composting facility.
- The applicant should comply with the conditions stipulated in Environmental Clearance Obtained from SEIAA, Environment Department, Government of Maharashtra, dtd .31/03/2020 for total plot area 13652.42 Sqm and total construction BUA 67703.05 Sqm

**For and on behalf of the
Maharashtra Pollution Control Board**


Dr .Y. B. Sontakke
Joint Director (W.P.C)

Received Consent fee of –

Sr. No.	Amount (Rs.)	Transaction . No.	Date	Drawn On
1	1,00,000/-	SHMP8938367624	27/06/2020	Online

Copy to:

- Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune | They are directed to ensure the compliance of the consent conditions.
- Chief Accounts Officer, MPCB, Mumbai.

Schedule-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to install of Sewage Treatment Plants (STP) with the design capacity of **265 CMD**
- B] The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

1.	pH	Between	6.5 to 9.0
2.	Total Suspended Solids	Not more than	20 mg/l.
3.	BOD 3 Days 27 degree C	Not more than	10 mg/l.
4.	Chemical oxygen Demand (COD)	Not to more than	50 mg/l.
5.	NH ₄ N	Not more than	5 mg/l.
6.	N Total	Not more than	10 mg/l.
7.	Fecal Coliform MPN/100 MI	Less than	100.0

C) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

The Board reserves its rights to review plans, Specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant should obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto

- 2) The industry should ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 3) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	323

- 4) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S%	SO ₂
1.	DG Set (1010 KVA)	Acoustic enclosure	6.36	HSD	50.5	Lit/Hr	--	--

* Above roof of the building in which it is installed.

2. The applicant should operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Particulate matter	Not to exceed	150 mg/Nm ³ .
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3. The Applicant should obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 10 lakh	15 Days	Towards Compliance consent conditions.	Up to Commissioning of the project	Up to Commissioning of the project



Maharashtra Pollution Control Board

Schedule-IVGeneral Conditions:

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
 - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - e) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - f) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - g) D.G. Set shall be operated only in case of power failure.
 - h) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - i) The applicant shall comply with the notification of MOEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste – The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rules, 2016 & E-Waste (M) Rules, 2016.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The treated sewage shall be disinfected using suitable disinfection method
- 9) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 10) **The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.**



ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Maharashtra)

To,

The Director
GOEL GANGA INDIA PRIVATE LIMITED
3rd floor San Mahu Complex, Bund Garden Road, Opp. Poona club camp
Pune 411001 -411001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/MH/MIS/244565/2021 dated 13 Dec 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B038MH159694
2. File No.	SIA/MH/MIS/244565/2021
3. Project Type	Expansion7
4. Category	B2
5. Project/Activity including Schedule No.	8(a) Building and Construction projects
6. Name of Project	Ganga Altus by M/s Goel Ganga India Pvt. Ltd.
7. Name of Company/Organization	GOEL GANGA INDIA PRIVATE LIMITED
8. Location of Project	Maharashtra
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 30/07/2022

(e-signed)
Manisha Patankar Mhaiskar
Member Secretary
SEIAA - (Maharashtra)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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and Virtuous Environmental Single-Window Hub)**



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/MIS/244565/2021
Environment & Climate
Change Department
Room No. 217, 2nd Floor,
Mantralaya, Mumbai- 400032.

To
M/s. Goel Ganga India Pvt. Ltd.,
Sr No 22/2 P, Plot B1, Kharadi,
Pune.

Subject : Environment Clearance for Proposed construction project Ganga Altus at Sr No 22/2 P, Plot B1, Kharadi, Pune State- Maharashtra by M/s. Goel Ganga India Pvt. Ltd.

Reference : Application no. SIA/MH/MIS/244565/2021

This has reference to your communication on the above-mentioned subject. The proposal was considered by the SEAC-3 in its 144th meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 246th (Day-1) meeting of State Level Environment Impact Assessment Authority (SEIAA).

2. Brief Information of the project submitted by you is as below:-

1	Proposal Number	SIA/MH/MIS/244565/2021	
2	Name of Project	Ganga Altus by Goel Ganga India Pvt Ltd	
3	Project category	8a (B2)	
4	Type of Institution	Private	
5	Project Proponent	Name	M/s Goel Ganga India Pvt Ltd
		Regd. Office address	3 rd floor, San Mahu Complex, Bund Garden Road, Camp, Pune
		Contact number	02026140254
		e-mail	director@goelganga.com,
6	Consultant	Sustainera Solutions Pvt. Ltd.	
7	Applied for	Expansion	
8	Details of previous EC	Previous EC is obtained vide letter no. SIA/MH/MIS/142595/2020 dated 31.03.2020	
9	Location of the project	Sr No 22/2 P, Plot B1, Kharadi, Pune State- Maharashtra	
10	Latitude and Longitude	Latitude - 18°32'33.83"N, Longitude - 73°56'11.82"E	
11	Total Plot Area (m ²)	13,652.42	
12	Deductions (m ²)	2,047.86	
13	Net Plot area (m ²)	11,604.56	
14	Proposed FSI area (m ²)	41,323.38	
15	Proposed non-FSI area (m ²)	25,975.40	
16	Proposed TBUA (m ²)	67,298.78	
17	TBUA (m ²) approved by	67,298.78	

	Planning Authority till date	Pune Municipal Corporation (PMC)					
18	Ground coverage (m ²) & %	5,128.08 (44.19%)					
19	Total Project Cost (Rs.)	Rs. 74.50 Cr					
20	CER as per MoEF &CC circular dated 01/05/2018	Activity	Location	Cost (Rs.)	Duration		
		We will follow the conditions mentioned in OM vide no:F.No.22-65/2017-IA.III dated 20.10.2020					
			GRAND TOTAL				
21	Details of Building Configuration: <Please use following legends: Floor = F, Parking = Pk, Podium = Po, Stilt =St, Lower Ground = LG, Upper Ground = UG, Basement = B, Shops = Sh>						Reason for Modification / Change
	Previous EC / Existing Building			Proposed Configuration			
	Building Name	Configuration	Height (m)	Building Name	Configuration	Height (m)	
	Wing D	LG + GR + P1 + P2 + P3 + P4 + P5 + 24 Floors	95.7	Wing D	LG + GR + P1 + P2 + P3 + P5 + ST + 24 Floors	95.15	Change in configuration of building due to reduction in parking floor & Check floor
	Wing E	LG + GR + P1 + P2 + P3 + P4 + P5 + 24 Floors	95.7	Wing E	LG + GR + P1 + P2 + P3 + P5 + ST + 24 Floors	95.15	Change in configuration of building due to reduction in parking floor & Check floor
Wing F	LG + GR + 4	18.90	Wing F	GR + MEZZ/STILT + 3 Upper Floors	17.70	Change in configuration and reduction in office floor	
Club House	G + 1	6.45	Club House	G+1	6.45	No Change	

22	Total number of tenements	No of Tenements - 400 Shops = 29 + 21 offices			
23	Water Budget	Dry Season (CMD)		Wet Season (CMD)	
		Fresh Water	198 Residential + Commercial + 16 = 214	Fresh Water	198 Residential + Commercial 16 = 214
		Recycled (Gardening)	20	Recycled (Gardening)	0
		Swimming Pool	0	Swimming Pool	0
		Flushing	90 Residential + Commercial 13 = 103	Flushing	90 Residential + Commercial 13 = 103
		Total	337	Total	317
24	Water Storage Capacity for Firefighting / UGT	Domestic and Utility UG tank Capacity (cum): 297 m ³ D & E + 43.91 m ³ - F Wing = 340.91 m ³ Raw /Flushing tank Capacity(cum) – 148.5 + 21.95 = 170.45m ³ Fire UG tank Capacity (cum) – 300 m ³ Firefighting-Overhead water tank (CMD): D and E – 50 m ³ + 20 m ³ - F Wing			
		25 Source of water Local Body – Pune Municipal Corporation			
26	Rainwater Harvesting (RWH)	Level of the Ground water table:		8 - 9 m BGL in pre monsoon 7 - 8 m BGL post monsoon	
		Size and no of RWH tank(s) and Quantity:		NA	
		Quantity and size of recharge pits:		05, 1.8 m x 1.8 m x 2.5 m depth up to 60 m	
		Details of UGT tanks if any:		-	
27	Sewage and Wastewater	Sewage generation in CMD:	Residential – 259 Commercial – 26		
		STP technology:	MBBR		
		Capacity of STP (CMD):	2 No. of STP - capacity 265 KL (Residential) + 45 KL (Commercial)		
28	Solid Waste	Type	Quantity (kg/d)	Treatment / disposal	

	Management during Construction Phase	Dry waste:	14 kg/day	Collected by Ghantagadi
		Wet waste:	10 kg/day	Collected by Ghantagadi
		Construction waste	Excavation	Debris and excavated material reused within site and construction waste will be segregated and sold to recyclers
29	Solid Waste Management during Operation Phase	Type	Quantity (kg/day)	Treatment / disposal
		Dry waste:	Residential 400 kg/day Commercial + 98 kg/day	Handed over to authorized recyclers
		Wet waste:	Residential 600 kg/day Commercial + 65 kg/day	Organic Waste Converter
		Hazardous waste:	-	-
		Biomedical waste	-	-
		E-Waste	2975 Kg/year	Handed over to Authorized Vendor
		STP Sludge (dry)	36.2 Kg/day	Will be used as manure
30	Green Belt Development	Total RG area (m2):	1,365.24 m2	
		Existing trees on plot:	0	
		Number of trees to be planted:	176	
		Number of trees to be cut:	0	
		Number of trees to be transplanted:	0	
31	Power requirement:	Source of power supply:	MSEDCL	
		During Construction Phase (Demand Load):	145 KW	
		During Operation phase (Connected load):	3,436.18 KW	
		During Operation phase (Demand load):	1,475.95 KW	
		Transformer:	630 KVA -3 Nos	
		DG set:	400 KVA – 1NO + 380 KVA– 1 NO	
		Fuel used:	HSD	
32	Details of Energy saving	Total Energy Saving – 19.24 % Total Energy Saving through renewable energy – 0.71 %		
33	Environmental Management plan budget during Construction phase	Type	Details	Cost
		Capital	Air, water, land, biological environment and socioeconomic environment	14.75 Lakh
		O&M	Air, water and Noise Monitoring	1.92 Lakh/ annum

34	Environmental Management plan Budget during Operation phase	Component	Details	Capital (Rs.in Lacs)	O&M (Rs.in Lacs/Y)
		Storm water	laying of storm water line	-	-
		Sewage treatment	2 STPs	34 + 15	12 + 5
		Water treatment	-	-	-
		RWH	RWH Pits	10.50	0.31
		Swimming Pool	-	-	-
		Solid Waste	OWC	18.5	4.48
		Hazardous waste	-	-	-
		E waste	Handed over to Authorized Vendor	-	-
		Green belt development	Gardening	21.69	4.35
		Energy saving	Other measures	62.75	11.08
			Renewable energy		
		Environmental Monitoring	Environment Management	-	8.26
		Disaster Management	Construction Phase	54.1	6.55
Operation Phase	36.2		3.85		
Sewage Pumping Cost	-	4.5	0.5		
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area per parking (m2)
		4-Wheeler	485	485	Area provided for parking is 19,100.35 m2
		2-Wheeler	1455	1455	
		Bicycles	-	-	
36	Details of Court cases /litigations w.r.t. the project and project location if any.	The National Green Tribunal Principal Bench, New Delhi Appeal No. 34/2020(WZ) (I.A. Nos. 66/2020 & No. 67/2020) As per the latest Order dated 04.05.2022 payment submitted to MPCB and case is disposed.			

3. Proposal is an expansion of existing construction project. PP has obtained earlier EC vide 31.03.2020 for total BUA of 54822.15 m2. proposal has been considered by SEIAA in its 246th (Day-1) meeting and decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

Specific Conditions:

A. SEAC Conditions-

1. PP to submit certified Compliance report from Regional Office MoEFCC Nagpur.
2. PP to provide minimum 30% of total parking arrangement with electric charging facility by providing charging points at suitable places.

3. PP to ensure that, the water proposed to use for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

B. SEIAA Conditions-

1. PP to strictly comply with the order of Hon'ble NGT in the Appeal no 34 of 2020. Maharashtra Pollution Control Board to monitor the same.
2. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
3. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
4. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
5. SEIAA after deliberation decided to grant EC for – FSI- 41,323.38 m2, Non-FSI- 25,975.40 m2, Total BUA- 67,298.78 m2. (Plan approval No. DPO/CC/0007/22, Date-01.04.2022).

General Conditions:

a) Construction Phase :-

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in

horticulture / landscape development within the project site.

- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XVII. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVIII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XIX. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

B) Operation phase:-

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done.

Necessary measures should be made to mitigate the odour problem from STP. b) PP to give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.

- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at parivesh.nic.in
- XII. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
- XIII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIV. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

C) General EC Conditions:-

- I. PP has to strictly abide by the conditions stipulated by SEAC & SEIAA.
 - II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
 - III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
 - IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
 - V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
 - VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
 - VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
 5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.
 6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
 7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended from time to time.
 8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the

Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1st Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Manisha Patankar Mhaiskar
(Member Secretary, SEIAA)

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Pune.
6. Commissioner, Pune Municipal Corporation
7. Regional Officer, Maharashtra Pollution Control Board, Pune.

Validity unknown

Digitally signed by Manisha
Patankar Mhaiskar
Member Secretary

Date: 7/30/2022 12:53:32 PM

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdwater@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

Infrastructure/RED/M.S.I

No:- Format1.0/JD (WPC)/UAN No.0000143931/CE/2301000215

Date: 02/01/2023

To,
 M/s GOEL GANGA INDIA PVT LTD,
 22/2 PLOT B1 K, KHARADI
 Tal Haveli, Dist Pune Pune



Your Service is Our Duty

Sub: Consent to Establish for expansion in residential and commercial construction project under Red Category

Ref: Consent to Establish vide no. Format1.0/BO/JD(WPC)/UAN
 No.091722/CE/CC-2012000098 dtd. 02.12.2020

Your application NO. MPCB-CONSENT-0000143931

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The Consent to Establish is granted for period up to Commissioning of the project or Five Years whichever is earlier**
2. **The capital investment of the project is Rs.74.5 Cr. (As per C.A Certificate submitted by industry).**
3. **The Consent to Establish is valid for expansion in residential and commercial construction named as M/s GOEL GANGA INDIA PVT LTD, 22/2 PLOT B1 K, KHARADI Tal Haveli, Dist Pune Pune on Total Plot Area of 13652.42 SqMtrs for proposed total construction BUA of 67298.78 SqMtrs as per EC granted dated 30.07.2022 including utilities and services.**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Consent to Establish dtd 02.12.2020	13652.42	67703.05
2	Environmental Clearance dtd 31.03.2020	13652.42	54822.15
3	Environmental Clearance dtd 25.07.2022	13652.42	67298.78

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA

Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	285	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set-1250 kVA	01	As per Schedule -II
S-2	DG Set-400 kVA	01	As per Schedule -II
S-3	DG Set-380 kVA	01	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	WET WASTE	665 Kg/Day	OWC with Composting/Bio digester with composting facility	As Manure
2	DRY WASTE	498 Kg/Day	Segregation	To Local Body
3	STP Sludge	28 Kg/Day	Dewatering	As Manure

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	100	Ltr/A	Reprocessing	To Authorized Reprocesser

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
11. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
12. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
13. The project proponent shall make provision of charging of electric vehicles in atleast 40 % of total available parking area.
14. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.

15. The Project Proponent shall comply with the Environmental Clearance obtained vide No SIA/MH/MIS/244565/2021 dtd. 30.07.2022 for construction project having total plot area 13652.42 Sq.Mtrs, & proposed total Construction BUA 67298.78 Sq.Mtrs, as per specific condition of EC.
16. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance.
17. This consent is issued with overriding effect on earlier Consent to Establish vide no. Format1.0/BO/JD(WPC)/UAN No.091722/CE/CC-2012000098 dtd. 02.12.2020.
18. This consent is issued without prejudice to an order passed in Civil Application No. 10854 before Hon'ble Supreme Court of India and OA No 34/2020 before Hon'ble Hon'ble NGT(WZ Pune).



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Signed by: **Dr. Y.B.Sontakke**
Joint Director (WPC)
For and on behalf of,
Maharashtra Pollution Control Board
jdwater@mpcb.gov.in
2023-01-02 18:41:41 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	100000.00	TXN2207003463	29/07/2022	Online Payment

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pune I
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have proposed to provide Sewage Treatment Plant of designed capacity 310 CMD with MBBR technology for the treatment of 285 CMD of sewage.
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	337.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set-1250 kVA	Acoustic Enclosure	30.00	HSD 244 Ltr/Hr	1	SO ₂	117.12 Kg/Day
S-2	DG Set-400 kVA	Acoustic Enclosure	4.00	HSD 80 Ltr/Hr	1	SO ₂	38.4 Kg/Day
S-3	DG Set-380 kVA	Acoustic Enclosure	3.50	HSD 76 Ltr/Hr	1	SO ₂	36.48 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent(C2E/C20/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs 10 Lakhs	15 Days	Compliance of Consent Conditions & Environmental Clearance	Up to Commissioning of the Project	Up to Commissioning of the Project

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Srno.	Consent (C2E/C20/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C20/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV**Conditions during construction phase**

A	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
B	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
C	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.

This certificate is digitally & electronically signed.



Goel Ganga India Private Limited



Date: 31.05.2022

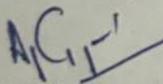
To,
The Regional Officer,
Maharashtra Pollution Control Board,
Jog Centre, Wakdewadi,
Pune - 411003.

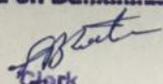
Ref: Order dated 4th May 2022 passed by the Hon'ble National Green Tribunal in Appeal No. 34 of 2020.

Dear Sirs,

The Hon'ble National Green Tribunal, vide the order under reference has directed the Respondent No.10 i.e. Goel Ganga India Private Limited to make the payment of Rs.15 crores within a period of 30 days. In compliance with the said order, we have deposited Rs. 50 Lakh with your good office on 19.05.2022. Please find attached a demand draft in your favour, bearing No. 304496 dated 30.05.2022 issued by The Vishweshwar Sahakari Bank Limited, Pune for an balance amount of Rs. 14.50 Crore (Rupees Fourteen Crore Fifty Lakh). It is clarified that the entire payment of Rs. 15 Crore (Rupees Fifteen Crore) is being made strictly under protest and without prejudice to the rights and contentions of the Respondent No. 10 i.e. Goel Ganga India Private Limited.

Thanking you,
Yours sincerely,

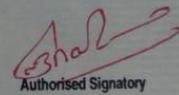

Atul Jaiprakash Goel

Received on Dt. 31/05/2022

R. O. M. P. C. B. Pune

Enclosures :

1. Demand Draft No. 304496 dated 30.05.2022 issued by The Vishweshwar Sahakari Bank Limited, Pune.
2. Order dated 04.05.2022 passed by Hon'ble National Green Tribunal in Appeal No. 34/2020.



A/c. Payee		 दि विश्वेश्वर सहकारी बँक लि., पुणे (मल्टीस्टेट बँक) PAY ORDER		"Valid for 3 months from the date of issue"	
		The Vishweshwar Sahakari Bank Ltd., Pune (MULTI-STATE BANK) SOMWAR PETH BRANCH : Shri Ganesh Complex, 15 Aug Chowk, Pune-411 011		30/05/2022 D D M M Y Y Y Y	
Pay		MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI		or Order	
Rupees रुपये		Fourteen Crore Fifty Lac Only.			
		अदा करें।		₹ *145000000.00	
On Account of		GOEL GANGA INDIA PVT LTD		For THE VISHWESHWAR SAHAKARI BANK LTD., PUNE	
PAYABLE AT PAR AT ALL OUR BRANCHES					
IFSC - VSBL0000012		 Authorised Signatory		 Authorised Signatory	
				Please sign above	
		304496 4113350121		12	

Goel Ganga India Private Limited



Date: 19.05.2022

To,
The Regional Officer,
Maharashtra Pollution Control Board,
Jog Centre, Wak. Dewadi,
Pune - 411003.

Ref: Order dated 4th May 2022 passed by the Hon'ble National Green Tribunal in Appeal No. 34 of 2020.

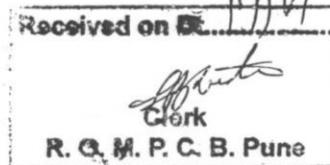
Dear Sirs,

The Hon'ble National Green Tribunal, vide the order under reference has directed the Respondent No.10 i.e. Goel Ganga India Private Limited to make the payment of Rs.15 crores within a period of 30 days. In compliance with the said order, please find attached a demand draft in your favour, bearing No. 020706 dated 19.05.2022 issued by HDFC Bank Limited for an amount of Rs. 50 Lakh. It is clarified that the said payment of Rs. 50 Lakh is being made strictly under protest and without prejudice to the rights and contentions of the Respondent No. 10 i.e. Goel Ganga India Private Limited.

Thanking you,

Yours sincerely,

Atul Jaiprakash Goel



Enclosures :

1. Demand Draft No. 020706 dated 19.05.2022 issued by HDFC Bank Limited.
2. Order dated 04.05.2022 passed by Hon'ble National Green Tribunal in Appeal No. 34/2020.

San Mahu Commercial Complex, 3rd Floor, 5 Bund Garden Road, Pune-411001, Maharashtra, India
Ph.: +91 20 26140251, 26140252, 26140253 Fax : +91 20 26129420 E-Mail : sales@goelganga.com
AN ISO 9001:2008, ISO 14001:2004 AND BS OHSAS 18001:2007 Construction Company

www.goelganga.com

CIN: U45100PN2016PTC167107



HDFC BANK

A/C PAYEE ONLY
NOT NEGOTIABLE

DEMAND DRAFT
VALID FOR 3 MONTHS ONLY
PAYABLE AT PAR AT ALL BRANCHES OF HDFC BANK LTD

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SEB(MAS/MI) / CTS-2010

ON DEMAND PAY *****MAHARASHTRA POLLUTION CONTROL BOARD MUMBAI*****

Or Order

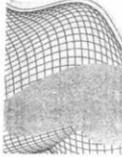
अदा करे
Rupees
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या उनके आदेश पर

FIFTY LAKH ONLY.

₹ ***50,00,000.00**

FOR VALUE RECEIVED



GOEL GANGA INDIA PRIVATE LIMITED GANGA A
EAST STREET

PUNE - 411001

REF. No-014813026830

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AUTHORISED SIGNATORIES
Please sign above

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S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL DIARY NO(S). 31194/2023

M/S. GOEL GANGA INDIA PRIVATE LIMITED
FORMERLY KNOWN AS GOEL GANGA
DEVELOPERS (INDIA) PRIVATE LIMITED

Appellant(s)

VERSUS

TANAJI BALASAHEB GAMBHIRE & ORS.

Respondent(s)

(IA No.196669/2023-CONDONATION OF DELAY IN FILING and IA No.196668/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.196667/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA NO.200513/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA NO.200514/2023 - EXEMPTION FROM FILING O.T.)

Date : 22-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Mr. Vinay Navare, Sr. Adv.
Mr. Saket Mone, Adv.
Ms. Anshula Vijay Kumar Grover, AOR
Ms. Nitika Grover, Adv.
Mr. Abhishek Salian, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The learned senior counsel appearing for the appellant states that without prejudice to the rights and contentions of the appellant, the appellant has deposited an amount of Rs.15 crores.

Issue notice on the application for condonation of delay as well as on the Civil Appeal.

To be heard along with Civil Appeal Diary No.35397 of 2023.

Signature Not Verified
Digitally signed by
ASHISH KONDLE
Date: 2024.01.24
18:20:19 IST
Reason: 

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.1215 OF 2025

M/S. GOEL GANGA INDIA PRIVATE LIMITED ...Appellant(s)

Vs.

TANAJI BALASAHEB GAMBHIRE & ORS. ...Respondent(s)

WITH

CIVIL APPEAL NO. 2771 OF 2025

O R D E R

With the consent of the parties, the appeals are taken up for hearing.

There is nothing placed on record to show that the National Green Tribunal granted an opportunity to the appellant to raise an objection to the report of the Joint Committee. The impugned judgment is based on the report of the Joint Committee.

Only on this ground, we set aside the impugned judgment dated 4th May, 2022 and restore Appeal Nos.32 and 34 of 2020 to the file of the National Green Tribunal.

Within six weeks from today, it will be open for the appellant to raise an objection to the Joint Committee report including an objection that a fresh exercise needs to be done by appointing a Joint Committee.

The National Green Tribunal will hear the parties and decide the appeals in accordance with law.

All contentions on merits are left open.

The amounts deposited by the appellant in both the appeals shall remain invested in fixed deposit till the disposal of the restored appeals.

The appeals are accordingly partly allowed.

.....J.
(ABHAY S.OKA)

.....J.
(UJJAL BHUYAN)

NEW DELHI;
March 21, 2025.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1215/2025

M/S. GOEL GANGA INDIA PRIVATE LIMITED

Appellant(s)

VERSUS

TANAJI BALASAHEB GAMBHIRE & ORS.

Respondent(s)

(IA No.187835/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH C.A. No. 2771/2025

(IA No.196667/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 21-03-2025 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) :

Mr. Vinay Navare, Sr. Adv.
Mr. Saket Mone, Adv.
Ms. Anshula Vijay Kumar Grover, AOR
Mr. Lenpithang, Adv.

For Respondent(s) :

Mr. Nitin Lonkar, Adv.
Ms. Sonali Suryawanshi, Adv.
Ms. Pradnya Bheke, Adv.
Mr. Dikshant Mandhan, Adv.
Mr. Shankey Agrawal, AOR

Mr. Mukesh Verma, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mrs. Vatsala Tripathi, Adv.
Mr. Pawan Kumar Shukla, Adv.
Mr. Krishna Prakash Dubey, Adv.
Mr. Shashank Singh, AOR

Mr. Rahul Garg, Adv.
Mr. Dhaval Mehrotra, AOR
Ms. Aditi Desai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeals are partly allowed in terms of the
signed order.

Pending applications also stand disposed of.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

(Signed order is placed on the file.)

865

S.V. Associates

Rain Water Harvesting Consultant

PCMC LIC NO.603

Address: - S. No. 7/1, Plot No. 85, Gurunanak Nagar, Thergaon, Pune - 33

Mob: - 9326045542 9011748080, 7350003324/27



Mail Id-svassociates2103@gmail.com [GST NO. 27AEJFS7606F1ZT](#)

Ref. No. SVE/CERT/RWH/18/24-25

Dated : 15/5/2024

COMPLETION CERTIFICATE

This is to Certify that the work allotted by Goel Ganga India Private Limited for Project "Ganga Altus" at Sr. No. 22, Thite Nagar, Kharadi, Pune Maharashtra 411014 for work Completion of Rain Water Harvesting for D wing has been successfully Completed by S. V. Associates..

Your Faithfully



ASK & COMPANY

Sr. No.14, Dhadge Estate, Nanded Phata, Sinhgad Road, Pune, 411042
GSTIN:27AXMPK5968J1ZO

O/W NO:2324/05/1699

Date: 9.7.2024

TO WHOMSOEVER THIS MAY CONCERN

This is to certify that ASK & Company has designed and installed Solar PV System at
"GANGA ALTUS".

The details of the project are as follows:

Name of customer : GOEL GANGA INDIA PRIVATE LIMITED.

Address of the project : GANGA ALTUS KHARADI, near Columbia asia hospital kharadi, Pune 411014.

Sub-project : GANGA ALTUS D BUILDING

Capacity of the Solar

Solar PV system : 6 KW

Date of completion : 10/04/2024

Authorized Signatory



ASK & COMPANY



Doc ref- GTP/20-21/028

Date-

INSTALLATION COMPLETE

To,
Goel Ganga India Pvt. Ltd
Kharadi, Pune- 411014

Client Name - Goel Ganga India Pvt. Ltd
Project Name - Ganga Altus
Location - Kharadi
Po. No - 127/128
Po Date - 16-12-2020

Subject - Installation Complete Certificate for STP based on MBBR Technology

Dear Sir,

As per your above purchase order for supply installation & commissioning installation of **265 KLD Sewage Treatment Plant (STP) based on MBBR Technology** at site **Ganga Altus**.

The System Is supplied installed as per the P&ID and all electro - Mechanical Equipment/instrument Installation & piping fitting erection work, dry run test was completed successfully and found working satisfactorily as per the designed specification.

Looking forward for your Co-operation in future and we assure you our best service back up at all time.

Thanking You,

Yours Faithfully
 For **Greensol Tech**

Authorized Signatory




Handwritten signature
 (Sandip Kute)
 14/10/2024
 (8975868065)



+91 - 967328 1110
 +91 - 9823042526



sales@greensoltech.in
 powar.sanjay@greensoltech.in

ABIL IMPERIAL, 2ND FLOOR, S-8, PAN CARD CLUB ROAD, BANER, PUNE - 411045.

www.greensoltech.in

ASK & COMPANY

Sr. No.14, Dhadge Estate, Nanded Phata, Sinhgad Road, Pune, 411042
GSTIN:27AXMPK5968J1ZO

O/W NO:2324/04/881

Date: 9.7.2024

TO WHOMSOEVER THIS MAY CONCERN

This is to certify that ASK & Company has designed and installed Solar PV System at
"GANGA ALTUS".

The details of the project are as follows:

Name of customer : GOEL GANGA INDIA PRIVATE LIMITED.

Address of the project : GANGA ALTUS KHARADI, near Columbia asia hospital kharadi, Pune
411014.

Sub-project : GANGA ALTUS F BUILDING

Capacity of the Solar

Solar PV system : 6 KW

Date of completion : 10/04/2024

Authorized Signatory



ASK & COMPANY



Doc Ref No- 2023-24/142

October 10,2023

COMPLETION CERTIFICATE

THIS IS TO CERTIFY THAT THE WORK ALLOTTED BY "GOAL GANGA INDIA PRIVATE LIMITED" FOR PROJECT "GANGA ALTUS" AT THITE NAGAR, KHARADI, PUNE, MAHARASHTRA 411014 FOR WORK COMPLETION OF SEWAGE TREATMENT PLANT FOR 45 KLD HAS BEEN SUCCESSFULLY COMPLETED BY GREENSOL TECH.

Yours Faithfully,
For **GREENSOL TECH**



Authorized Signatory



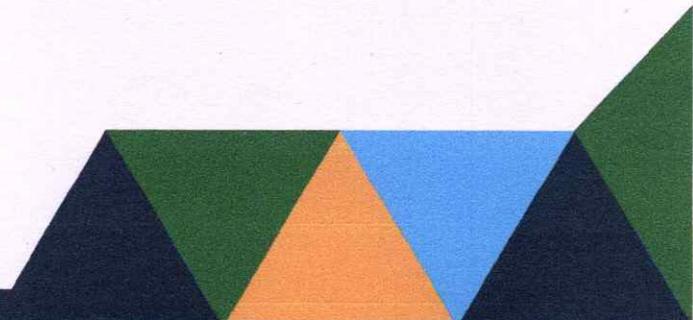
+91 - 967328 1110
+91 - 9823042526



sales@greensoltech.in
powar.sanjay@greensoltech.in

ABIL IMPERIAL, 2ND FLOOR, S-8, PAN CARD CLUB ROAD, BANER, PUNE - 411045.

www.greensoltech.in



**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL
WESTERN ZONE BENCH AT PUNE
APPEAL NO. 34 OF 2020**

Tanaji Balasaheb Gambhire ... Appellant

Versus

Chief of Secretary, Govt, of Maharashtra
& Ors. ... Respondents

**AFFIDAVIT IN REPLY ON BEHALF
OF RESPONDENT NO.10**

Dated this day of July 2025

Vidhii Partners

Advocates for Respondent No.10
2nd Floor, Darabshaw House,
Shoorji Vallabhdas Marg,
Ballard Estate, Mumbai – 400001.